

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 9321 – JK (LD) of 2026
DATED:- 30 - 07 - 2026

Sanction is hereby accorded to the appointment of Mr. Mohd. Rashid (KAS) Joint Director, Youth Services and Sports, J&K as Officer In-charge Litigation (OIC) in case WP(C) No. 987/ 2026 titled Indian Kayaking and Canoeing Association through Prashant Kushwaha Vs UT of J&K and Ors, including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu & Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

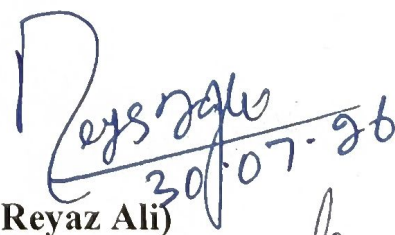
Commissioner/Secretary to the Government

Dated:- 30.07.2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Lok Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to the Government, Youth Services and Sports Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary to the Government, Department of Law, Justice & P.A.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali)

Deputy Legal Remembrancer